

## Central Administrative Tribunal Principal Bench

R.A. No. 400 of 2001 in O.A. No. 43/2001

New Delhi, dated this the 3/ December 20

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

G.K.Gaur

..Applicant

Versus

CSIR through its DG & Others.

..Respondents.

ORDER(BY CIRCULATION)

S\_R\_ADIGE\_VC(A)

Perused the RA.

- 2. The grounds taken therein do not bring it within the scope and ambit of Section 22(3)(f)AT Act read with Order 47 Rule 1 CPC under which alone any order /decision of the Tribunal can be reviewed.
  - 3. RA is rejected.

A. Vedavali

(Dr.A.Vedavalli) Member(J) (S.R.Adige) Vice Chairman(A).

/ug/